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Title: Need to give specific instruction to the Indian Bank Association to withdraw their decision to stop loan for students.

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): Thank you, Mr. Chairman, Sir. I would like to bring to the notice of the Union Government a very important matter affecting thousands of students, particularly the students from my State Kerala. In August 2011, the Indian Banks Association has revised model education loan scheme. The Indian Banks Association and all its associate banks, in order to extend education loan to students getting management seats, were also directed that before deciding the quantum of education loan the employment potential of the student should be assessed. It made clear to the associate banks that merit will be the sole criteria for the education. Sir, all students of Southern States, i.e. Kerala, Tamil Nadu, Andhra Pradesh, Karnataka, particularly the nursing students, will be adversely affected.

Earlier there was no quota, neither management quota nor merit quota. Whoever applied for education loan, the banks gave them the education loan. The Reserve Bank of India, the Government of India, Ministry of Finance also gave a direction to the Banks. Now the Indian Banks Association has violated the Government of India's direction, the Reserve Bank of India's direction to stop the loan for management seats. This is affecting Tamil Nadu, Kerala and other States.

Therefore, I would like to request the hon. Government that the Ministry of Finance to come forward and give a specific instruction to the Indian Banks Association to withdraw their decision. Otherwise, the future of the thousands of students is in trouble.

SHRI R. THAMARAISELVAN (DHARMAPURI): Sir, I associate with the matter raised by Shri Kodikkunnil Suresh.

MR. CHAIRMAN : Whatever you want you can say now. Do not associate.